

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-323(PB)/2017

IN THE MATTER OF:

M/s. Jaspreet Singh ChandhokPetitioner
v.
I Yogi Technical Services Pvt. Ltd.Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

Ms. DEEPA KRISHAN
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Shrey Dambhare, Mr. Ankit Goel, Advocates

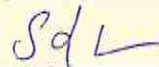
For the Respondent : Mr. Nakul Jain, Adv.

ORDER

Let the matter be listed after the pronouncement of the order by three-Member Bench of the Tribunal in the matter of (IB)-190(PB)/2017 Union Bank of India vs. Era Infra Engineering Ltd.



(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT



(DEEPA KRISHAN)
MEMBER(TECHNICAL)

07.11.2017
V.Sethi